

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-2654-- JK (LD) of 2026

DATED:- 25 - 02 - 2026

Sanction is hereby accorded to the appointment of Mr. Saqib Rashid Tehsildar, Kakapora as Officer In charge (OIC) Litigation in case bearing WP(C) No. 995/2024 titled Inhabitants of Village Lelhar Vs UT of J&K and Ors including Contempt Petition, if any, pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner/Secretary to Government

Dated:- 25 - 02 - 2026

No:-LAW-OIC/2/2026

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Secretary to Government, Revenue Department.
7. Director Litigation , Srinagar/ Jammu.
8. Tehsildar, Kakapora (This is with reference to his letter no. TK-OQ/25/451-52 dated 24.02.2026
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner/Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

Reyaz Ali Bhat
25.02.26

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

Reyaz